

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E', NEW DELHI**

**Before Sh. Kul Bharat, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 1193/Del/2019 : Asstt. Year : 2013-14**

Nirmal Kumar Bansal, 2640/6, Naya Bazar, New Delhi-110006	Vs	Income Tax Officer, Ward-48(2), New Delhi-110002
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AAFPB4528B</b>		

**Assessee by : Sh. P. K. Jain, CA**

**Revenue by : Sh. Jeetender Chand, Sr. DR**

<b>Date of Hearing: 25.10.2022</b>
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<b>Date of Pronouncement: 25.10.2022</b>
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**ORDER**

**Per Kul Bharat, Judicial Member:**

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-16, New Delhi dated 27.12.2018.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 5 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.  
Order Pronounced in the Open Court on 25/10/2022.

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

**Dated: 25/10/2022**

**\*Subodh Kumar, Sr. PS\***

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(Kul Bharat)**  
**Judicial Member**

**ASSISTANT REGISTRAR**